

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2119
ANSWERED ON:05.12.2014
VIOLATION OF IT RULES
Adhikari Shri Sisir Kumar

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has prepared any list of companies who have violated the Income-Tax rules;
- (b) if so, the details thereof along with the list of companies who violated rules during the last three years; and
- (c) the action taken/proposed to be taken by the Government in this regard?

Answer

FINANCE MINISTER (SHRI ARUN JAITLEY)

(a) No such list is maintained separately for companies.

(b) Does not arise in view of reply to part (a) above. However, details of undisclosed income admitted and detected in Searches and Surveys conducted by the Income Tax Department (the ITD) in the last three financial years are as under:

Searches

F.Y. Number of Total assets Undisclosed income admitted
groups seized (in under section 132(4) of
searched Rs. crore) Income-tax Act, 1961 [in Rs. crore]

2011-12	621	905.6	15070.64
2012-13	422	575.08	10291.61
2013-14	569	807.84	10791.63

Surveys

Financial Year Number of surveys Undisclosed income detected
conducted (in Rs. crore)

2011-12	3706	6572.75
2012-13	4630	19337.46
2013-14	5327	90390.71

The above data relates to all categories of persons including companies. Separate details are not maintained for companies.

(c) Whenever any instance of violation of direct tax laws is noticed by the ITD, appropriate action including assessment of income, levy of tax, imposition of penalty and launching of prosecution in appropriate cases is taken as per law. The Government has taken various measures to strengthen the enforcement mechanism, inter alia, through putting in place robust legislative and administrative frameworks, systems and processes with due focus on capacity building and integration of information and its mining through increasing use of information technology.